

5. से.....तक की अवधि के लिए अखिल भारतीय पर्यटक परमिट की वैधता

परिवहन प्राधिकरण के ई-हस्ताक्षर या डिजिटल हस्ताक्षर

[फा. सं. आरटी-16017/2/2018-टी]

महमूद अहमद, अपर सचिव

MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

NOTIFICATION

New Delhi, the 18th April, 2023

G.S.R. 302(E).—Whereas certain draft rules were published as required by sub-section (1) of section 212 of the Motor Vehicles Act, 1988 (59 of 1988), *vide* notification of the Government of India in the Ministry of Road Transport and Highways, number G.S.R. 815 (E), dated the 11th November, 2022 in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (i), dated the 14th November, 2022 inviting objections and suggestions from all persons likely to be affected thereby before the expiry of the period of thirty days from the date on which the copies of the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on the 14th November, 2022;

And whereas, the objections and suggestions received from the public in respect of the said draft rules have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (14) read with sub-section (9) of section 88 of the Motor Vehicles Act, 1988 (59 of 1988), and in supersession of the All India Tourist Vehicles (Authorisation or Permit) Rules, 2021, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules, namely:-

1. Short title and commencement.—(1) These rules may be called the All India Tourist Vehicles (Permit) Rules, 2023.

(2) They shall come into force on the 1st May, 2023.

2. Definitions.—(1) In these rules, unless the context otherwise requires, –

(a) “Act” means the Motor Vehicles Act, 1988 (59 of 1988);

(b) “All India Tourist Permit” means a permit issued by the Transport Authority to enable a tourist vehicle operator / owner to ply tourist vehicle throughout the territory of India on strength of permit fee paid under rule 5;

(c) “Form” means a Form appended to these rules;

(d) “tourist vehicle” shall have the same meaning as assigned to them in clause (43) of section 2 of the Act;

(e) “tourist vehicle operator” means a person who owns a tourist vehicle in respect of which an All India Tourist Permit is issued under these rules;

(f) “Transport Authority” means the Transport Authority constituted under subsection (1) of section 68 of the Act.

(2) The words and expressions used in these rules but not defined herein and defined in the Act shall have the same meanings respectively assigned to them in the Act.

3. Application for All India Tourist Permit.—(1) The All India Tourist Permit shall be granted only to a tourist vehicle of tourist vehicle operator.

(2) An application for grant of All India Tourist Permit or renewal of All India Tourist Permit for a tourist vehicle shall be made to the Transport Authority in Form 1 in electronic form on the portal.

(3) The application made under sub-rule (2) shall be accompanied by the fee as specified in the table below:-

TABLE

Serial Number	Category of tourist vehicle as per passenger capacity excluding driver	All India Tourist Permit fee in rupees annually	All India Tourist Permit fee in rupees quarterly
(1)	(2)	(3)	(4)
1.	Less than five	20,000	6,000
2.	Five or more but less than ten	30,000	9,000
3.	Ten or more but less than twenty three	80,000	24,000
4.	Twenty three or more	3,00,000	90,000.

(4) In case of battery operated tourist vehicle and tourist vehicle driven on methanol or ethanol fuel, the All India Tourist Permit shall be issued without payment of any permit fee.

(5) The Transport Authority shall issue the All India Tourist Permit, within a period of seven days from the date of receipt of application.

4. Procedure for grant of All India Tourist Permit and renewal thereof.—(1) On receipt of an application under rule 3, the Transport Authority may inspect the documents electronically to ensure that the vehicle has necessary valid documents such as certificate of insurance, certificate of fitness, Pollution Under Control Certificate and vehicle has paid the tax prescribed by the State or Union territory where the vehicle is registered.

(2) If the application made under sub-rule (2) of rule 3 is incomplete and not accompanied by the specified fee, the Transport Authority may reject the application for reasons to be recorded in writing:

Provided that before rejecting an application, an opportunity shall be given to the applicant to cure the defects in the application.

(3) If no decision is taken by the Transport Authority within seven days of receipt of the application, the All India Tourist Permit shall be deemed to have been granted and generated through electronic system.

(4) The All India Tourist Permit shall be granted in Form 2 in electronic form on the portal and shall be valid for a period of ninety days or its multiples thereof not exceeding five years at a time.

(5) A tourist vehicle shall not be granted the All India Tourist Permit after the vehicle has completed twelve years from the date of first registration of the vehicle:

Provided that, in case of a diesel vehicles registered in the National Capital Territory of Delhi, the All India Tourist Permit shall not be granted after the vehicle has completed ten years from the date of its first registration.

5. Distribution of fee collected among States and Union territories.—The fee collected with the application for the All India Tourist Permit under these rules shall be distributed among the States and Union territories as per the formula given below:-

$$SR_n = SS_n \times (\text{Total revenue for the month for the country})$$

$$SR_n = \text{State Revenue for the month for the State or Union territory}$$

$$SS_n = \text{State share of the State or Union territory}$$

$$= \frac{\text{Total revenue of nth State or Union territory for preceding three financial years}}{\text{Total revenue of all the States or Union territories for preceding three financial years.}}$$

Total revenue of all the States or Union territories for preceding three financial years.

Explanation.—For the purposes of this rule, the expression “Total revenue” means the revenue collected by the State or Union territory from the levy of fee for application for the All India Tourist Permit under these rules.

6. Scope and Validity of permit.—(1) The All India Tourist Permit, shall be valid throughout the territory of India.

(2) The All India Tourist Permit shall be used for the transport of tourists individually or in a group, along with their personal luggage.

(3) No person shall use the tourist vehicle for the transport of tourists individually or in a group, unless the person has a valid All India Tourist Permit, either in electronic form or in physical form.

7. Transfer of permit.—(1) Save as otherwise provided in sub-rule (2), the All India Tourist Permit shall not be transferable from one person to another except with the permission of the jurisdictional Transport Authority.

(2) Where the ownership of the tourist vehicle having the All India Tourist Permit under these rules, is to be transferred due to the death of the owner, the prospective owner or successor, as the case may be, shall use the All India Tourist Permit as per sub-section (2) of section 50 of the Act read with rule 56 of the Central Motor Vehicle Rules, 1989, until the change of ownership of the vehicle by the jurisdictional Transport Authority.

(3) An application for change of ownership of the vehicle referred to in sub-rule (2) and transfer of the All India Tourist Permit shall be made within three months from the death of the owner of the vehicle:

Provided that the Transport Authority may entertain an application after the expiry of three months, if it is satisfied on reasons that the applicant was prevented from making an application within the specified time.

8. Replacement of vehicle.—The holder of All India Tourist Permit, may, with the permission of the jurisdictional Transport Authority, replace any tourist vehicle covered by the All India Tourist Permit, with any other tourist vehicle of the same nature.

Explanation. — For the purpose of this rule, the expression “tourist vehicle of the same nature” means the vehicle of the same category as mentioned in Table of sub-rule (3) of rule 3 for which the All India Tourist Permit has been granted and fee has been paid and such replacement tourist vehicle may be of any other make or model.

9. Distinguishing mark.—The tourist vehicles which have been granted All India Tourist Permit under these rules shall prominently display the words “All India Tourist Permit” on rear left side of the vehicle in white letters in blue background along with the validity of the permit.

10. List of tourists.—(1) A tourist vehicle plying under the All India Tourist Permit, shall at all times carry a list of tourists in electronic form or in physical form, which shall contain the details of origin and the destination of each tourist and tourist vehicle operator shall maintain record electronically, of the tourists, including journey details, for a minimum period of one year and these records shall be made available to the jurisdictional Transport Authority or any other law enforcement officer on demand.

(2) The list of tourists shall be produced on demand before the officers authorised to demand production of documents by or under the Act or the rules made thereunder.

(3) No record of the tourists referred to in sub-rule (1) shall be shared with any other person or organisation or company.

11. Cancellation and suspension of permit.—The Transport Authority which granted the All India Tourist Permit, may cancel the All India Tourist Permit, if the holder of the All India Tourist Permit, —

(a) uses or causes or allows a tourist vehicle to be used in contravention to the provisions of these rules or the Act;

(b) ceases to own the vehicle covered by the All India Tourist Permit;

(c) obtained the All India Tourist Permit by fraud or misrepresentation, or

(d) acquires the citizenship of any foreign country.

12. Appeals.—Any person aggrieved by an order of the jurisdictional Transport Authority, against the,-

(a) refusal to issue the All India Tourist Permit under sub-rule (2) of rule 4; or

(b) suspension or cancellation of the All India Tourist Permit or any variation of the condition thereof;
or

(c) order of refusal to transfer the All India Tourist Permit under rule 7 or replacement of vehicle under rule 8 of these rules; or

(d) order of refusal to renew the All India Tourist Permit,

may within a period of thirty days from the date on which the said order is received by such person, appeal to the State Transport Appellate Tribunal, which shall give a decision thereon after giving such person an opportunity of being heard:

Provided that the State Transport Appellate Tribunal may entertain an appeal after the expiry of the said period, if it is satisfied on the reasons that the appellant was prevented from making the appeal within the specified period.

13. Exemption.—(1) The conditions prescribed in rules 82 to 85A of the Central Motor Vehicles Rules, 1989 shall not apply to the All India Tourist Permits granted under these rules.

(2) The All India Tourist Permit issued under the Motor Vehicles (All India Permit for Tourist Transport Operators) Rules, 1993 or the All India Tourist Vehicles (Authorisation or Permit) Rules, 2021 shall continue to be in force during their validity period as if they were issued under these rules.

Form 1

[See rule 3(2)]

Application form for grant or renewal of the All India Tourist Permit for Tourist Vehicle

To,

The Transport Authority,

.....

Name of the applicant								
Mobile number								
Email address								
Particulars of the vehicle for which permit is required:								
Sr. No.	Registration No.	Make and Model of the vehicle	Date of First Registration	Road Tax Paid upto	Seating capacity	Ownership Type (Owned or Leased)	Last All India Tourist Permit Number held by the vehicle	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	

Note: - Details in column 3, 4, 5 and 6 shall be auto fetched from VAHAN portal.

At time of application validity of certificate of fitness, insurance and Pollution Under Control Certificate shall be validated through VAHAN portal.

2. I have made following payment towards the All India Tourist Permit fee:-

Sr. No.	Vehicle registration number	Number of months for which the All India Tourist Permit applied	All India Tourist Permit fee	Payment Details
(1)	(2)	(3)	(4)	(5)

I certify that the above information is true and correct.

Signature, e-signature or digital signature or thumb impression of

Applicant or the authorised signatory

Form 2

[Refer rule 4(4)]

The All India Tourist Permit for (Vehicle Number)

This All India Tourist Permit is valid for whole of India

1. Name in full of the individual or company (starting with surname, if any):
2. Complete Address:
3. All India Tourist Permit No.:

Sr. No.	Make of the Vehicle	Registration number	Date of First Registration	Seating Capacity
(1)	(2)	(3)	(4)	(5)

4. Amount of All India Tourist Permit fee paid receipt number.....date of fee payment.....

5. Period of validity of the All India Tourist Permit from.....to.....

e-signature or digital signature of the Transport Authority.

[F. No. RT-16017/2/2018-T]

MAHMOOD AHMED, Addl. Secy.

MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

NOTIFICATION

New Delhi, the 12th September, 2025

G.S.R. 630(E).—The following draft rules to further amend the All India Tourist Vehicles (Permit), Rules, 2023 which the Central Government proposes to make, in exercise of the powers conferred by sub-section (14) read with sub-section (9) of section 88 of the Motor Vehicles Act, 1988 (59 of 1988), is hereby published as required by sub-section (1) of Section 212 of the said Act for information of all persons likely to be affected thereby and notice is hereby given that the said draft rules shall be taken into consideration after the expiry of a period of thirty days from the date on which the copies of this notification as published in the Gazette of India, are made available to the public.

Objections or suggestions, if any, may be sent to the Additional Secretary (MVL), Ministry of Road Transport and Highways, Transport Bhawan, Parliament Street, New Delhi-110001, Email: comments-morth@gov.in. Any objection(s) or suggestion(s) which may be received from any person with respect to the said draft rules before the expiry of the period aforesaid will be considered by the Central Government.

DRAFT RULES

1. Short title and commencement.—(1) These rules may be called the All India Tourist Vehicles (Permit) Amendment Rules, 2025.

(2) They shall come into force with effect from the date of publication of the Notification in the Official Gazette.

2. In the All India Tourist Vehicles (Permit) Rules, 2023 (hereinafter referred to as the said rules), in rule 2, in sub-rule (1),-

(i) in clause (b), for the word and figure “rule 5”, the word and figure “rule 3” shall be substituted;

(ii) in clause (f), for the words “the Act.”, the words “the Act;” shall be substituted and after clause (f), the following clause shall be inserted, namely,—

“(g) “unpaid user fee” means the user fee payable by a vehicle for use of a section of a National Highway, where the Electronic Toll Collection Infrastructure has recorded the passage of such vehicle but has not received the applicable user fee under the provisions of the National Highways Fee (Determination of Rates and Collection) Rules, 2008, due to the vehicle not being affixed with a valid or functional FASTag, and a notice has been issued for the same indicating the of passage of such vehicle and the corresponding user fee required to be paid.”.

3. In the said rules, in rule 3, in sub-rule (2), after the words “Transport Authority”, the words “of the State where the tourist vehicle to which the application relates is registered” shall be inserted.

4. In the said rules, in rule 4,-

(i) for sub-rule (1), the following sub-rule shall be substituted, namely,—

“(1) On receipt of an application under rule 3, the Transport Authority may inspect the documents electronically to ensure that:

i. the vehicle has necessary valid documents such as certificate of insurance, certificate of fitness, Pollution Under Control Certificate and has paid the tax prescribed by the State or Union territory where the vehicle is registered and there is no unpaid user fee; and

ii. the tourist vehicle operator or its director or a partner, as the case may be, has necessary valid documents such as Aadhaar or Corporate Identification Number or Goods and Service Tax Registration Identification number, to verify that such tourist vehicle operator has the residence or place of business in the State where the tourist vehicle is registered.”.

(b) in sub-rule (5), for the word “twelve”, the word “fifteen” shall be substituted.

5. In the said rules, after rule 4, the following rule shall be inserted, namely,—

“4A. General conditions attached to All India Tourist Permits.— The following shall be conditions of every All India Tourist Permit for the tourist vehicle to which such permit is granted, namely:—

(1) That the tourist vehicle shall:

a. either commence its journey, or end its journey, circular or otherwise, in the home State, subject to the condition that the vehicle shall not remain outside the home State for a period of more than forty-five days to be monitored by

the State Government through the Command and Control Centres or such other centre setup by the State or vehicle location tracking device manufacturers or any other agency authorised by the State Government;

b. not be operated as a stage carriage;

c. not pick up or set down passengers not included in the list of tourists prepared under rule 10;

d. be fitted with a vehicle location tracking device and emergency button referred to in sub-rule (1) of rule 125H of the Central Motor Vehicles Rules, 1989; and

e. not have any challans related to offences and contraventions under the Act due beyond the time period of thirty days from the date of issuance of the challan, in physical or electronic form, except in case of offences instituted for prosecution by a court.”

Explanation.— For the purposes of this rule, “home State” means the State which has granted the All India Tourist Permit.”

6. In the said rules, in rule 10, in the marginal heading after “tourists”, “and particulars of the route” shall be inserted and after sub-rule (1), the following sub-rule shall be inserted, namely,—

“(1A) A tourist vehicle operator plying a tourist vehicle under the All India Tourist Permit shall upload the particulars of the point of origin, the destination and the States lying on the proposed route of such tourist vehicle, on Vahan portal, before the commencement of each trip. The destination and the route may be modified at any stage, but not less than twenty-four hours prior from departure.”

7. In the said rules, in Form 1, in the table,

(i) after the row “Name of the applicant”, the following row shall be inserted, namely,—

“

Address of the applicant: (Aadhaar in case the applicant is an individual or Corporate Identification Number in case the applicant is a company or Goods and Service Tax Registration Identification Number in any other case.)	
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”

(ii) in column (6) for the words "Seating capacity", the words "Seating or sleeper capacity, or combination thereof" shall be substituted.

8. In the said rules, in Form 2, for the table, the following table shall be substituted, namely,—

“

Sr. No.	Make of the Vehicle	Registration No.	Date and validity of Fitness Certificate	Date and validity of Insurance	Road Tax paid up to	Date of First Registration	Seating or sleeper capacity, or combination thereof
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)

”

[F. No. RT-16017/2/2018-T]

MAHMOOD AHMED, Addl. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (i), vide notification number G.S.R. 302(E), dated the 18th April, 2023.